

THE GOA, DAMAN AND DIU MEMBERS OF LEGISLATIVE ASSEMBLY  
(REMOVAL OF DISQUALIFICATION) ACT, 1982  
No. 1 OF 1982

[19th February, 1982.]

An Act to provide for the removal of certain disqualifications for being chosen as, and for being, a member of the Legislative Assembly of Goa, Daman and Diu.

BE it enacted by the Legislative Assembly of Goa, Daman and Diu in the Thirty-second Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Goa, Daman and Diu Members of Legislative Assembly (Removal of Disqualification) Act, 1982.

(2) It shall come into force at once.

**2. Removal of certain disqualifications.**—A person shall not be disqualified for being chosen as, or for being, a member of Legislative Assembly of Goa, Daman and Diu merely by reason of the fact that he holds any of the offices specified in the Schedule appended to this Act.

[SCHEDULE

1. The office of a member of a Home Guard constituted under any law for the time being in force in any State;
2. Any office in connection with the affairs of the Goa University or any committee, council or body connected with the Goa University;
3. The office of Chairman, Economic Development Corporation, Goa, Daman and Diu;
4. The office of Chairman, Kadamba Transport Corporation Limited;
5. The office of Chairman, Goa, Daman and Diu Housing Board;
6. The office of Chairman, Goa, Daman and Diu Tourism Development Corporation Limited;
7. The office of Chairman, Goa, Handicrafts Rural and Small Scale Industries Corporation Limited;
8. The office of Chairman, Goa, Daman and Diu Industrial Development Corporation;
9. The office of Chairman, Director or member of a statutory or non-statutory body or committee or corporation constituted by the Government of Goa, Daman and Diu:

Provided that the Chairman, Director or member of any of the aforesaid committees or bodies or corporations is not entitled to any remuneration other than compensatory allowance.

*Explanation.*—For the purpose of the aforesaid entries—

(i) "Compensatory allowance" means any sum of money payable to the holder of an office by way of daily allowance [such allowance not exceeding the amount of daily allowance to which a member of the Legislative Assembly is entitled under the Goa, Daman and Diu Salary, Allowances and Pension of the Members of the Legislative Assembly Act, 1964 (2 of 1965)], any conveyance allowance, house rent allowance or travelling allowance for the purpose of enabling him to recoup any expenditure incurred by him in performing the functions of that office;

(ii) "statutory body" means any corporation committee, commission, council, board or other body of persons, whether incorporated or not, established by or under any law for the time being in force;

(iii) "non-statutory body" means any body of persons other than a statutory body.]

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1. Subs. by the Goa, Daman and Diu Members of Legislative Assembly (Removal of Disqualification) Amendment Act, 1985 (Act No. 11 of 1985), s. 2.